

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 287 of 1994**

Monday this the 7th day of March, 1994

**CORAM**

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

1. K. K. Kunhiseedi, Wireman,  
Electrical Sub  
Division Office, Kavaratti.
2. P. P. S. Koya, Engine Driver cum  
Mechanic cum Switchboard Attendant,  
Electricity Department,  
Chetlat. ....Applicants

(By Advocate Mr. P. Santhoshkumar)

Vs.

1. The Assistant Executive Engineer  
(Electrical), UT of Lakshadweep  
Kavaratti.
2. The Administrator,  
U.T. of Lakshadweep, Kavaratti.
3. Union of India represented by  
the Secretary, Ministry of  
Home Affairs, New Delhi. .... Respondents

(By Advocate Mr. MVS Namboodiri)

**ORDER**

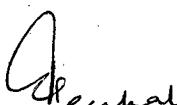
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

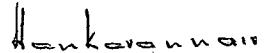
Applicants seek a declaration that they are entitled to be appointed as Mechanic/Electrician under the respondents. They rely on the Judgment in O.A.1784/93 to support their contention. The only direction issued therein was to consider the claims of the applicants therein. Applicants herein

may also make a comprehensive representation in addition to Annexures A5 and A6. If such a representation is made, it will be considered on merits and appropriate orders passed within three months of the date of receipt of the same. Appointment if any made in the meanwhile, will be subject to the decision to be taken on the representation.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 7th March, 1994.

  
P. V. VENKATAKRISHNAN CHETTUR SANKARAN NAIR(J)  
ADMINISTRATIVE MEMBER VICE CHAIRMAN

  
T. VENKATESWARAN

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